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broad casters in the region. Enquires from different quarter showing interests in the consultancy and turnkey jobs undertaken by BECIL

1997-98

BECIL did not participate in an overseas events.

1998-99

1. Broadcast Asia '98 exhibition. Singapore	2	2,87,302	Due to publicity gained in the previous year as well as during this show BECIL received enquires for the following overseas projects
			<ol style="list-style-type: none"> 1. Operation & Maintenance of Radio/TV TRansmitters in Kuwait. 2. OB Van Project in Saudi Arbia 3. RDS Project in Nepal. 4. Setting up of TV Studio in Thimpu Bhutan.
2. 7th Annual Conference of Asian Media Information and Communication Centre	1	Expenses on Travel and accommodation borne and AMIC	New opportunities for business generated in the region.
3. Project Feasibility Study for RDS Service for Radio Nepal	1	10,948	Proposal submitted by BECIL is under consideration of Radio Nepal
4. Setting up of TV Broadcasting Centre at Thimpu, Bhutan	1	36,635	Proposal submitted to the Bhutan Broadcasting Services.

as-07 Employees State Insurance

Garment Manufacturing Units covered under ESI Scheme

3571. SHRI RAMKRISHNA BABA PATIL : Will the Minister of LABOUR be pleased to state :

(a) the garment manufacturing units covered under Employees' State Insurance Scheme, State-wise;

(b) the number of such units not covered under this scheme; and

(c) the steps taken by the Government to enable these companies/units to come under this scheme?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) The requisite information is given in the statement.

(b) and (c) The ESI Act, 1948 applies to power-using factories employing 10 or more persons and non-power using factories and certain other establishments employing 20 or more persons. The ESI Scheme is being implemented areawise in a phased manner. The Act applies on its own vigour. Accordingly the garment units situated in the notified areas are required to report compliance under the ESI Scheme on their own. According to the ESI Corporation all the garment units situated in the notified areas and having the requisite employees' strength are already covered under the ESI Act. The ESIC in consultation with the State Governments has formulated a phased programme for implementation of the ESI Scheme in 61 new areas during 1999-2000. Regular survey is also conducted so as to detect defaulting establishments including garment units and ensure their compliance under the Act.

Statement**The Garment Manufacturing Units Covered Under the ESI Scheme**

S.No.	Name of the State	No. of Garment Manufacturing Units.
1.	Andhra Pradesh	72
2.	Bihar	7
3.	West Bengal	88
4.	Delhi	2408
5.	Maharashtra :	
	(i) Mumbai	3175
	(ii) Pune	93
	(iii) Nagpur	4
6.	Goa	11
7.	Assam	NIL
8.	Madhya Pradesh	46
9.	Rajasthan	141
10.	Uttar Pradesh	709
11.	Orissa	7
12.	Tamil Nadu :	
	(i) Chennai	1291
	(ii) Madurai	28
	(iii) Coimbatore	1996
13.	Gujarat	110
14.	Kerala	55
15.	Karnataka	976
16.	Punjab	439
17.	Haryana	248

97-98
Stoppage of Service by United Airlines

3572. SHRIMATI KRISHNA BOSE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether United Airlines of USA has decided to pull out of India;

(b) if so, whether the reasons for the pulling out is lack of safety equipments at our airports; and

(c) if so, the steps being taken to improve the standards of safety at our airports and bring them upto the international standards?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) :
(a) United Airlines have suspended their operations from India effective from 3.4.99 for commercial reasons.

(b) No, Sir.

(c) Does not arise.

98 **Defence**
Pension revision for pre-1986 Retirees from Armed Forces

3573. SHRI PRABHAT KUMAR SAMANTARAY : Will the Minister of DEFENCE be pleased to state :

(a) whether the pensions in respect of the pre-1.1.86 Defence civilians and Armed forces personnel, specially reemployed pensioners who were not paid any pension for their re-employed period, has since been revised; and

(b) if so, the time-bound action the Government contemplate to take to settle the old cases of retired personnel who have not received their pension so far?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) In pursuance of the recommendations of the Fifth Pay Commission, the Government orders for revision of the pension of Defence civilians as well as Armed Forces pensioners, including pre 1-1-1986 pensioners, have been issued. As per the prescribed procedure, the pensioners are required to submit their application for revision to the Pension Disbursing Authorities. As per the available reports, pension in respect of a large number of pensioners has been revised. The Pension Disbursing Authorities have also been authorised to pay revised pension to the personnel below officers rank on the basis of tables provided to them. To monitor revision of pensions, Pension Disbursing Authorities are required to submit a monthly progress report.

98-100 **Defence**
Performance of Ordnance Factories

3574. SHRI SANDIPAN THORAT : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have reviewed performance of ordnance factories during 1998-99;

(b) if so, the details thereof in terms of targets set and achieved, capacity utilisation, upgradation, expansion, diversification programme for All India in general and for units located in Maharashtra in particular during each of the last three years; and

(c) the details of action plan for modernisation/upgradation/diversification of defence production in